

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**

**Ph: 23753942 Fax-23753923**

Petition No. 404/TT/2014

Date: 8.12.2014

To  
The Deputy General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for 400/220 kV, 2x315 MVA GIS and LILO of 400 kV D/C Navsari-Boisar TL at 400/220 kV GIS S/S (New) at Magarwada in UT of D&D along with associated bays and 80 MVAR Bus Reactor under "Establishment of 400/220 kV GIS at Magarwada in UT of D&D" in Western Region

Sir,

Please refer to the Commission's Record of Proceedings (Date of hearing: 24.11.2014) on your above mentioned petition mentioned, seeking certain information by 26.12.2014. It is requested that the following further information may also be furnished on affidavit, with advance copy to the respondents/ beneficiaries, latest by 26.12.2014:-

- a) Whether asset has been put under commercial operation as on 1.11.2014? Management Certificate (in case of anticipated COD) or Auditor's certificate (in case of actual COD), as the case may be, along with all the Tariff forms, as per revised anticipated COD/ Actual COD, in case of change in COD;
- b) Form-4A "Statement of Capital Cost" as per book of accounts (accrual basis);
- c) Form-9 "Details of Allocation of corporate loans to various transmission elements", Form-9 A "Details of Project Specific Loans", if any, and Form-12A "Incidental Expenditure during Construction";
- d) Quarter wise details in Form-12B for both assets;
- e) Computation of interest during construction with links for the following period;
  - i. From date of infusion of debt fund up to 23.1.2014 (SCOD) as per Regulation 11 (A) (1) of the 2014 Tariff Regulations;

- ii. From SCOD to actual COD or revised anticipated COD, as the case may be;
- f) Details of incidental expenditure incurred during the period of delay (i.e. from 23.1.2014 to actual COD/anticipated COD) along with the liquidated damages recovered or recoverable; and
- g) Documents in support of interest rate and repayment schedule for all the loans considered in the instant petition including Proposed Loan 2014-15 (9.30%).

2. The petitioner is further requested to submit the editable soft copy of the detailed calculation as per forms (in excel format) and any other information submitted in response to this query also in the form of CD.

Yours faithfully,

Sd/-  
(Dr. P.K. Sinha)  
Asst. Chief (Legal)